

Decree under Order XXXVII of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE:

..... PLAINTIFF

versus

..... DEFENDANT.

The Plaintiff claims to recover from the defendant the sum of rupees (here insert the particulars of claim): And this suit being this day called on in Chambers for hearing and final disposal under Order XXXVII of the Code of the Civil Procedure and upon hearing Advocate for the plaintiff and upon proof of service' of the summons upon the defendant on the day of 19 and the said defendant not having obtained leave to defend this suit under rule 3 of Order XXXVII of the aforesaid Code and upon perusing exhibits, this Court doth pass judgment for the plaintiff and doth order and decree that the defendant do pay to the plaintiff the sum of rupees for principal and the sum of rupees for interest and the sum of rupees for costs and do pay further simple interest at the rate of per cent. per annum upon the said principal from the date hereof until payment.

Witness, Chief Justice at Bombay aforesaid, this day of 19 .

By the Court,
Prothonotary and Senior Master.

Sealer

The day of 19.

Decree drawn on application of

Advocate for